

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Unit-4 of Mejia Thermal Power Station (1x210 MW)

Petitioner: Damodar Valley Corporation

Respondents: WBSEDCL & anr

Petition No. 571/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Units-5 & 6 of Mejia Thermal Power Station (2x250 MW).

Petitioner: Damodar Valley Corporation

Respondents: BRPL and 6 others

Petition No. 568/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Units-7 & 8 of Mejia Thermal Power Station (2x500 MW).

Petitioner: Damodar Valley Corporation

Respondents: BRPL and 10 ors

Petition No. 577/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Units-1 to 3 of Mejia Thermal Power Station (3x210 MW).

Petitioner: Damodar Valley Corporation

Respondents: WBSEDCL & 2 others

Date of Hearing: **25.5.2021**

Coram: Shri P. K Pujari , Chairperson
Shri I.S Jha, Member
Shri Pravas kumar Singh, Member

Parties present : Ms. Anushree Bardhan, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Manik Rakshit, Representative, DVC
Shri Subrata Ghosal, Representative, DVC
Shri Samit Mandal, Representative, DVC
Shri Arnab Kr. Sinha, Representative, DVC
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Moudgal, Advocate, BYPL
Ms. Megha Bajpeyi, Representative, BRPL
Shri Anurag Naik, Representative , MPPMCL
Shri Rajiv Yadav, Advocate, DVPCA

Record of Proceedings

These Petitions were called out for virtual hearing.

2. The learned counsel for the Petitioner, DVC circulated note of arguments and made detailed submissions in these matters. She, however, prayed for grant of time to file rejoinder to the replies filed by the Respondent, KSEBL (in Petition No.568/GT/2020) and Respondents, MPPMCL and BRPL (in Petition No. 571/GT/2020) including its response to the objections filed by the Objector, DVPCA (Damodar Valley Power Consumers Association).

3. The learned counsel for the Objector, DVPCA (Respondents in Petition Nos.571/GT/2020 and 577/GT/2020) referred to the objections filed in these matters and made oral submissions on issues with regard to additional capital expenditure, sinking fund, Pension & Gratuity payment, O&M expenses etc., and requested prudence check of these issues. He prayed for grant of time to file a summary note on the legal issues in respect of the tariff petitions filed by the Petitioner. This was allowed by the Commission. The learned counsel for the Petitioner however submitted that the Objector, DVPCA was inadvertently made Respondent in the two petitions referred above i.e. Petition No. 571/GT/2020 and Petition No. 577/GT/2020. The Commission granted two weeks' time to the learned counsel for the Objector to file the summary note, if not filed earlier.

4. The learned counsel for Respondent, BRPL referred to the reply filed in Petition No. 571/GT/2020 and made detailed submissions in the matter. The representative of the Respondent, MPPMCL (in Petition No.571/GT/2020) made submissions in the matter and requested that the reply filed by the Respondent may be considered at the time of determination of tariff of the generating stations of DVC.

5. The learned counsel appearing for the Respondent, Karnataka ESCOMs (in Petition No. 568/GT/2020) sought time to file application for impleadment as

respondents in the said petition and also to file their reply. The learned counsel is granted two weeks' time for filing the said application, with copy to the Petitioner.

6. The learned counsel for the Respondent BYPL adopted the submissions made by the learned counsel on behalf of BRPL.

7. The Petitioner is directed to file the following additional information in all the petitions, by 2.7.2021, with advance copy to the Respondents and Objector: -

True-up for 2014-19 tariff period

- i. Break-up of the actual O&M expenses of the generating station under various subheads (as per **Annexure-A** enclosed) after including the pay revision impact (employees, CISF and Corporate Centre) and wage revision impact (minimum wages), if applicable. (in both MS Excel and PDF format).*
- ii. Break-up of the actual O&M expenses of Corporate Centre/other offices including pay revision impact (as per **Annexure-B** enclosed) for the generating station along with the allocation of the total O&M expenses to the various generating stations under construction, operational stations and any other offices/business activity, along with basis of allocating such expenditure (in both MS Excel and PDF format).*
- iii. Breakup of the pay revision impact claimed in respect of employees of the Petitioner Company, Security personnel stationed at the generating station and Corporate Centre/other offices employee cost allocated to the generating station. (as per **Annexure-C** enclosed in both MS Excel and PDF format).*
- iv. Any other information/documents as considered necessary in support of the various claims for the 2014-19 and 2019-24 tariff periods.*

8. The Respondents and Objector shall file their replies/objections by 10.7.2021, with advance copy to the Petitioner, who shall file its rejoinder/response, if any, by 17.7.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

9. Subject to this, the Commission reserved its orders in Petition Nos. 205/GT/2020, 571/GT/2020 and 577/GT/2020.

10. Petition No. 568/GT/2020 shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)						
Amount (₹ in lakh)						
Sl. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
1	Consumption of stores & spares					
2	Repair & Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling & Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6	Foundation Laying & Inauguration					
6.7	Donation					
6.8	Entertainment					
6.9	Filing fee					
	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages & Allowances					
7.1.2	Pension					
7.1.3	Gratuity					
7.1.4	Provident Fund					
7.1.5	Leave Encashment					
7.2	Staff welfare expenses					
7.2.1	-Medical expenses on superannuated employees					
7.2.2	-Medical expenses on regular employees & others					
7.2.3	-Uniform/Livries & safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay (PRP)					
	Sub Total (Employee Cost)					
8	Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates & Taxes					
12.2	Water cess					
12.3	Training & recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilisation expenses					
12.9	Books & Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire & other charges					

**Details of actual O&M expenses
(Common for Hydro /Thermal Generating Station)**

Amount (₹ in lakh)

Sl. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
12.13	Printing & Stationery					
12.14	RLDC Fee & Charges					
12.15	Brokerage & Commission					
12.16	Bank charges					
12.17	Claims/advances written off					
12.18	Hiring of vehicle					
12.19	Payment to auditors					
12.20	Misc. Expenses					
	(Break-up Of Misc.)					

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
						Amount (₹ in lakh)
	PARTICULARS/YEAR	2014-15	2015-16	2016-17	2017-18	2018-19
	Total Expenses of CC & RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)- (C)					
	Head Wise Details of D					
1	Employee Expenses					
A	Salaries, Wages and Allowance					
B	Staff Welfare Expenses					
C	Productivity Linked Incentive					
D	Expenditure on VRS					
E	Ex-Gratia					
2	Administrative Expenses					
A	Repair and maintenance					
B	Training and Recruitment					
C	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
f-1	Advertisement and publicity					
f-2	Books & Periodicals					
f-3	EDP Hire and other charges					
f-4	Education expenses					
f-5	Ent. and hospitality					
f-6	Fin Expenses-IndAS					
f-7	Guest house expenses					
f-8	Hiring of Vehicles					
f-9	Insurance					
f-10	Legal Expenses					
f-11	Miscellaneous Expenses					
f-12	Community develop. Exp.					
f-13	Others.					
f-14	Payment to auditors					
f-15	Power Charges					
f-16	Printing and Stationery					
f-17	Prof chg & cons fees					
f-18	R&D EXPS					
f-19	Rates and taxes					
f-20	Tender expenses					
f-21	Trpt Veh running Exp.					
f-22	Water charges					
f-23	Workshop & Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
4	Donations					
5	Provisions					
6	Depreciation					
7	Prior period expenses					
8	Total Expenses from 1-7					
	Less Recoveries (if any)					
9	Expenses related to Operation - D					
	ALLOCATION TO OPERATIONAL STATIONS					
S.No	Name of The Unit/Station					
	Operational Station (1)					

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS

	<i>Amount (₹ in lakh)</i>				
PARTICULARS/YEAR	2014-15	2015-16	2016-17	2017-18	2018-19
Operational Station (2)					

FORMAT FOR CLAIMING WAGE REVISION IMPACT**YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE EMPLOYEES
AND STAFF OF CISF****1. Wage revision impact on employee cost of generating station***Amount (₹ in lakh)*

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex Gratia									
2.1 Super Annuation Benefits (PF, Pension & PRMS)									
2.2 Gratuity									
2.3 Leave encashment (HPL/EL)									
Total									
Less: EDC									
Net employee cost									

Wage revision impact on Corporate Centre cost of generating station*Amount (₹ in lakh)*

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
CC Expenses									
1.1 Basic Pay									
1.2 Dearness									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex									
Total									

2. Wage revision Impact on Salaries of CISF or other Security Personnel (if applicable)

Amount (₹ in lakh)

Component	2015-16			2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.CISF												
2. Other												
Total												

Total Wage revision Impact												
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